

IN THE HIGH COURT FOR THE STATE OF TELANGANA  
AT HYDERABAD

THURSDAY, THE TWENTY FIFTH DAY OF JUNE  
TWO THOUSAND AND TWENTY SIX

PRESENT

THE HONOURABLE THE CHIEF JUSTICE APARESH KUMAR SINGH  
AND  
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN

WRIT APPEAL NO: 515 OF 2026

Writ Appeal under clause 15 of the Letters Patent Appeal preferred against the order dated 13/02/2026 in W.P.No. 37867 of 2015. on the file of the High Court.

**Between:**

1. D. Sridhar Yadav, S/o. D. Jagadishwar aged 47 years, Occ. Business R/o. H.No.22-1-536, Noor Khan Bazar Hyderabad, Telangana State.
2. M/s. Choudary Diary Farm, Rep. by D. Sridhar Yadav O/o. H.No.22-1-536, Noor Khan Bazar Hyderabad, Telangana State.

...APPELLANTS /RESPONDENT  
No. 4&5

**AND**

1. Digvijay Jain, S/o. Late Naresh Kumar Jain aged about 35 years, R/o. 22-2-849/1, Noor Khan Bazar Noorkhan Bazar, Hyderabad.

....RESPONDENT/PETITIONER

2. The State of Telangana, Rep. by its Principal Secretary, Municipal Administration and Urban Development, Secretariat Buildings At- Secretariat, Hyderabad, Telangana State.
3. Greater Hyderabad Municipal Corporation, Rep. by its Commissioner Tank Bund, Hyderabad.
4. Chief Veterinary Officer, Greater Hyderabad Municipal Corporation Tank Bund, Hyderabad.

...RESPONDENT/RESPONDENT No. 1to3

**I.A. NO: 3 OF 2026**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to stay the orders passed in W.P. No.37867 of 2015, dated 13-02-2026 and pending disposal of the main writ appeal

**Counsel for the Appellant: SRI. SURESH SHIV SAGAR**

**Counsel for the Respondent No. 1: SRI. PARIKSHITH KUTUR**

**Counsel for the Respondent No. 2 : Ms. V. JAYASREE,  
AGP FOR MUNICIPAL ADMINISTRATION  
AND URBAN DEVELOPMENT**

**Counsel for the Respondent Nos. 3&4: SRI R. VENKATESH, SC FOR GHMC**

**The Court made the following: JUDGMENT**

**IN THE HIGH COURT FOR THE STATE OF TELANGANA**  
**AT HYDERABAD**

**THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH**  
**AND**  
**THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN**

**WRIT APPEAL No.515 of 2026**

**Dated:25.06.2026**

**Between:**

D.Sridhar Yadav  
and another.

**...Appellants**

**and**

Digvijay Jain  
and 3 others.

**...Respondents**

**JUDGMENT:**

Learned counsel Sri Suresh Shiv Sagar appears for the appellants.

Learned counsel Sri Parikshith Kutur appears for respondent  
No.1.

Ms. V.Jayasree, learned Assistant Government Pleader for  
Municipal Administration and Urban Development Department, appears  
for respondent No.2.

Sri Raparathi Venkatesh, learned Standing Counsel for Greater Hyderabad Municipal Corporation (GHMC), appears for respondents No.3 and 4.

2. The present appeal arises out of the judgment dated 13.02.2026 passed by the learned writ court in W.P.No.37867 of 2015.

3. The operative part of the impugned judgment reads as under:

“6. Recording the aforesaid submissions made by learned counsel on either side, this Writ Petition is disposed of, by directing the respondents to consider the representation of the petitioner dated 26.09.2015 by following the due process of law in accordance with the provisions of the GHMC Act, 1955. The respondents shall take appropriate measures in the matter and ascertain whether the said Dairy Farm is operating with a valid and appropriate license issued by the competent authority. The respondents shall issue notice to respondent No.4 and other concerned parties and provide them an opportunity of hearing. If respondent Nos.4 and 5 are found entitled to the grant of such licence, the respondents are at liberty to follow the due process of law and grant the requisite license(s) in accordance with the provisions of the Act. The respondents are further directed to conduct a proper enquiry and pass appropriate orders strictly under the provisions of the GHMC, 1955.

*As a sequel, miscellaneous applications pending, if any, shall stand closed.”*

4. The appellants, who are respondent Nos.4 and 5 in the writ petition, are aggrieved by the directions passed upon the GHMC to consider the representation of respondent No.1 herein, who was the writ petitioner, in accordance with law and also to conduct an enquiry.

5. It is submitted by the learned counsel for the appellants that a contempt petition was filed by respondent No.1 and due to pressure of the contempt proceedings, the respondents - GHMC hurriedly conducted an enquiry and passed an order. The stand of the appellants in their counter affidavit before the learned writ court was not considered by the learned writ court. Therefore, the appellants have preferred this appeal to question the impugned direction.

6. Learned Standing Counsel for GHMC submits that after an enquiry a reasoned order has been passed on 06.06.2026 in compliance of the impugned judgment in which the appellants also participated. It is submitted that since the judgment of the learned writ court has been acted upon, the present appeal becomes academic. The appellants may assail the speaking order, if they are aggrieved thereby.

7. Learned counsel for respondent No.1 has supported the impugned judgment.

8. Having regard to the facts and circumstances noted above and that the impugned directions have been complied with and also that the directions of the learned writ court did not determine any issues on merits, except asking the GHMC to take appropriate measures in the

matter upon the representation of respondent No.1 in accordance with the provisions of the Greater Hyderabad Municipal Corporation Act, 1955, and conduct a proper enquiry thereunder, we are of the view that once the directions have been carried out, the aggrieved appellants, if so advised, may assail the speaking order in an appropriate proceedings.

9. Therefore, the instant appeal is disposed of with the aforesaid liberty and without entering into the merits of the challenge. There shall be no order as to costs.

Miscellaneous applications pending, if any, shall stand closed.

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**SD/- R.KARTHIKEYAN  
JOINT REGISTRAR**

**SECTION OFFICER**

To,

1. The Principal Secretary, Municipal Administration and Urban Development, Secretariat Buildings At- Secretariat, Hyderabad, Telangana State.
2. The Commissioner, Greater Hyderabad Municipal Corporation, Tank Bund, Hyderabad.
3. The Chief Veterinary Officer, Greater Hyderabad Municipal Corporation Tank Bund, Hyderabad.
4. One CC to SRI. SURESH SHIV SAGAR Advocate [OPUC]
5. One CC to SRI. PARIKSHITH KUTUR Advocate [OPUC]
6. Two CCs to GP FOR MUNICIPAL ADMINISTRATION AND URBAN DEVELOPMENT, High Court for the State of Telangana, at Hyderabad [OUT]
7. One CC to SRI. R. VENKATESH, SC FOR GHMC [OPUC]
8. Two CD Copies

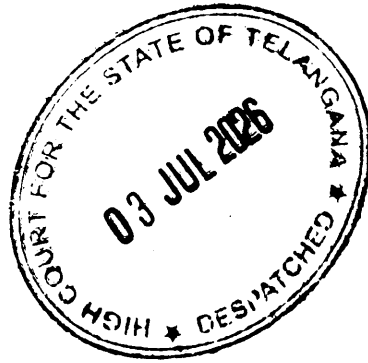
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TKS



**HIGH COURT**

**DATED: 25/06/2026**

**JUDGMENT  
WA.No.515 of 2026**



**DISPOSING OF THE WRIT APPEAL  
WITHOUT COSTS**

① NIP  
3/7/26